

damage to crop due to natural calamities.

**चिकित्सालय में दाखिल होने के लिये
आदिवासियों से शुल्क लिया
जाना**

2924. श्री लक्ष्मण कर्मा: क्या इस्पात और खान मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या बस्तर जिले में बैलाडिला लोह अयस्क परियोजना के चिकित्सालय में दाखिल होने के लिये आदिवासियों से शुल्क लिया जाता है;

(ख) यदि हां, तो उनसे शुल्क लिए जाने के क्या कारण हैं;

(ग) क्या सरकार का उनके लिये भी निःशुल्क उपचार की व्यवस्था करने के लिये कदम उठाने का विचार है; और

(घ) यदि हां, तो इस मामले में सरकार द्वारा क्या कदम उठाये जा रहे हैं?

बाणिज्य तथा इस्पात और खान मंत्री (श्री प्रणब मुखर्जी) (क) जी, नहीं।

(ख) प्रश्न नहीं उठता।

(ग) और (घ). बैलाडिला के अस्पतालों में दाखिल आदिवासी मरीजों का पहले ही मुफ्त इलाज किया जा रहा है।

Panel of Auditors for Nationalised Banks

2925. SHRI R. K. MHALGI: Will the Minister of FINANCE be pleased to state:

(a) how many applications have been received in the office of Deputy Comptroller and Auditor General of India, New Delhi during period from 1st January, 1977 to 31st December, 1979 from the firms requesting to enrol them for the panel of Auditors for nationalised banks; and

(b) what decision have been taken in regard to such of these applications?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) According to the information available, 680 applications from firms of Chartered Accountants, were received in Comptroller and Auditor General's office during the year 1977. Information in respect of the period from 1-1-78 to 31-12-1979 is being collected and will be laid on the Table of the House as soon as possible.

(b) The C.&A.G. forwarded these names received during 1977 to the Banking Division of the Ministry of Finance in two batches, viz. in March, 1977 and May, 1978. These were in turn forwarded by the Banking Division to the Reserve Bank of India for being considering for appointment as Auditors in Public Sector Banks. Information in respect of the period from 1-1-78 to 31-12-1979 is being collected and will be laid on the Table of the House as soon as possible.

Alleged Contravention of Central Excise Rules by Lal Imli Mills of Kanpur

2926. SHRI DAYA RAM SHAKYA: Will the Minister of FINANCE be pleased to state:

(a) what are the particulars of the contravention of the provisions of Central Excise and Salt Act and Rules, 1944, by the Lal Imli Mills of Kanpur during the years 1976, 1977 and 1978;

(b) what are findings in the Departmental Adjudications of above cases; and what are the stages of the cases;

(c) what steps have been taken to impose other punishments and what are the stages of the cases; and

(d) whether Government will lay on the Table of the House full facts and circumstances of the matter in issue?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) to (d). The particulars of contravention of the provisions of Central Excises and Salt Act, 1944 and the Rules made thereunder, by the Lal Imlj Mills, Kanpur, during the years 1976, 1977

and 1978, with the details of decision in adjudication and the stage of pendency of undecided cases are indicated in the Statement. No steps for imposing any other penalty have been initiated by the Central Excise Department.

Statement

Sl. No.	Particulars of the contravention of the Provisions of Central Excises and Salt Act, 1944 & Rules made thereunder	Findings on the Departmental adjudication and the stage of the case
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1976

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| 1. | Exceeded weekly quota-Rules 224(3), 224(4), 224(5), 210 & 173G | Decided by A. C.—Alleged charges found correct. Imposed personal penalty Rs. 50/-. |
| 2. | Offence-cancellation of gate passes Rule 173/-G(i) | Decided by A. C.—Alleged charges found correct. Imposed personal penalty Rs. 50/-. A.C.'s order set aside by Appellate Collector & consequential relief allowed. |
| 3. | Offence-Over-drawal in P.L.A. Rules 173G (i) and 9(1) | Decided by A. C.—Alleged charges found correct. Imposed personal penalty Rs. 250/-. Appeal rejected by Appellate Collector. Revision also rejected. |
| 4. | Offence-Wrong maintenance of PLA.—Rules 173G, 173F, 173Q | Decided by A. C.—Alleged charges found correct. Imposed personal penalty Rs. 250/-. Appeal allowed & A.C.'s order quashed by Appellate Collector. |
| 5. | Offence-Mistakes in P.L.A. Rules 173F, 173G | Decided by A.C.—Alleged charges found correct. Imposed personal penalty Rs. 250/-. Appeal allowed & A. C.'s order quashed by Appellate Collector. |
| 6. | Offence-Removal of goods without proper gate pass/C.L./PLA-Rules 9(1) 52A & 173 | Case is pending adjudication with the Collector. |
| 7. | Offence-over-drawal in PLA-Rules 173F and 173G | Decided by Supdt. (Tech)-Alleged charges found correct. Imposed personal penalty Rs. 25/-. |
| 8. | Offence-over-drawal in PLA -Rules 173G(i) 9(1) | Decided by A.C.—Alleged charges found correct. Imposed personal penalty Rs. 250 /-. Appeal rejected by the Appellate Collector. |

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1977

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| 1. Seizure-Rule 174 | | Decided by A.C.—Alleged charges found correct. Imposed penalty Rs. 2000/-. |
| 2. Offence-Clearance of goods without payment of duty—Rules 9(1), 52A, 173B, 173C | | Case is pending adjudication with the Collector. |
| 3. Offence-Clearance without approval of C. L.—Rules 173B read with Rule 173Q. | | Decided by Supdt. (T) . Alleged charges found correct. Imposed personal penalty Rs. |
| 4. | Do | Do |
| 5. | Do | Do. |
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| 7. | Do | Do. |
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| 26. | Do | Do |
| 27. | Do | Do |

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1970

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| 1. Offence-Wrong maintenance of records—contravention of Rules 9(1), 173G | Case decided by Supdt. (Tech) Alleged charges found correct. Imposed personal penalty Rs. 500/-. |
| 2. Do | Case decided by Supdt. (Tech). Alleged charges found/correct. Imposed personal penalty Rs. 100/-. |
| 3. Offence-Clearance of knitted woollen shawls without payment of duty contravention of Rules 9(1), 52A, 173B, and 173C. | Case is pending adjudication with the Collector. |
| 4. Offence-Clearance of knitted woollen shawls without payment of duty—contravention Rules 9(1), 52A, 173B, 173C. | Case is pending adjudication with the Collector. |
| 5. Do | Do |

Removal of Discrimination between Male and Female Employees of A.I. and I.A.

2927. PROF. MADHU DANDAVATE: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether following the example of some of the air services in foreign countries is it proposed to remove the discrimination between male and female members of the staff on the Air India and Indian Airlines flights regarding their conditions of service; and

(b) if so, by what time this discrimination is sought to be removed?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI CHANDULAL CHANDRAKAR): (a) and (b). The matter is *sub-judice*, as some of the Air hostesses of Indian Airlines have filed a writ petition on 6th May, 1980 before the Supreme Court questioning the validity of the Service Regulations governing their retirement from service. Hence no comments can be offered at this stage.

Ratio of Income from Direct and Indirect Taxes

2928. PROF. NARAIN CHAND PARASHAR: Will the Minister of FINANCE be pleased to state:

(a) the ratio of the income to the State Exchequer from direct taxes as compared to the indirect taxes during the last 3 years—1977-78, 1978-79 and 1979-80;

(b) whether steps would be taken to improve this ratio so as to lessen the burden on the masses on account of indirect taxes; and

(c) the nature of the steps proposed to be taken?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) Percentage of direct and indirect tax revenue (including States' share)

	1977-78	1978-79	1979-80
Direct Taxes	27.16	24.02	23.94
Indirect Taxes	72.84	75.98	76.06